<u>In the National Company Law Tribunal: New Delhi</u> <u>Special Bench</u>

(IB)-163 (ND)/2017

In the matter of:

M/s. Ruchi Matta & Co.

..... APPLICANT/PETITIONER

Vs.

M/s Topline Build Tech Pvt. Ltd. & Ors.

..... RESPONDENT

SECTION:

Under Section 433 (e) & 439 (b)

Order deliver on 20.09.2017

Coram:

R. VARADHARAJAN, HON'BLE MEMBER (JUDICIAL)

For the APPLICANT/PETITIONER

None

For the RESPONDENT

None

ORDER

The office places the file before me and it has been brought to my notice that in the 6th line of the order dated 17.8.2017 Company Petition No. 465/2015 has been typed instead of Company Petition No. 465/2013. Since, this is a typographical error, the same stands corrected as Company Petition No. 465/2013. A corrected copy of the order shall be duly forwarded to the Hon'ble High Court of Delhi.

(R. VARADHARAJAN) MEMBER (JUDICIAL)